

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3123
ANSWERED ON:19.08.2011
WORKING WOMEN HOSTELS
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Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of working women hostels constructed in the last three years and the current year, State/UT-wise including Maharashtra;
- (b) the total funds earmarked for this scheme, State/UT-wise;
- (c) whether the Government has taken measures to ensure the proper implementation of the scheme and the utilization of the funds released; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a): The number of working women hostels sanctioned for construction during the last three years and the current year, State/Union Territory-wise, including Maharashtra is given at Annex.
- (b): The outlay for the Scheme for Working Women Hostel is Rs. 10.00 cr. during the current financial year. Earmarking of fund is not done under the Scheme State/Union Territory-wise. The proposals are received through State Level Empowered Committees and the same are approved and funds sanctioned depending upon the merits of each case.
- (c) & (d): The Scheme of Working Women Hostel has been revised and notified on 26-11-2010. As per the revised norms of the Scheme, financial assistance is provided to the eligible implementing organizations towards the cost of construction of the hostel building for working women on public land only. There is also provision of financial assistance for hostels to be run in the rented premises. Corporate houses or associations like CII, ASSOCHAM, FICCI etc., can also seek financial assistance for a matching grant (50:50) for hostel building construction on public land only. For proper monitoring of the implementation of the Scheme, a District Level Committee under chairmanship of District Magistrate has been envisaged under the Scheme. The first instalment of grant for a project is released to the implementing organization after its approval by the Project Sanctioning Committee. The second and subsequent instalments of grants are released only after receipt of Utilization Certificates of the previous grants.